

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 16767/2018

(Arising out of impugned final judgment and order dated 02-02-2018 in WP No. 6647/2014 passed by the High Court of Judicature at Bombay)

M/S BHAGWANDAS B. RAMCHANDANI

Petitioner(s)

VERSUS

BRITISH AIRWAYS

Respondent(s)

Date : 28-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Ms. Gwen Karthika, Adv.

Ms. Abha R. Sharma, AOR

For Respondent(s)

Ms. Ritu Singh Mann, Adv.

Mr. Rajan K. Chourasia, AOR

Mr. Dheeraj Kumar Garg, Adv.

Ms. Eti Mann, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The matter stands adjourned by eight weeks in terms of the letter circulated by the learned counsel for the petitioner.

(NIDHI AHUJA)  
AR-cum-PS

(RENU KAPOOR)  
BRANCH OFFICER